

HIGH COURT OF MADHYA PRADESH; BENCH AT INDORE

FORM - 'E'

Form of supply of the Information to the applicant

(See Rule 4(3))

No.RTIA/DR-HCIND/12

Indore, Dated 05.01.2015

From:

**The Deputy Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore.**

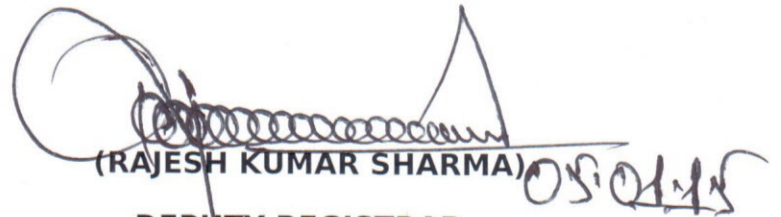
To,

**Mr. Anil Ojha, Advocate,
63/1, Sumit Apptt.,
Snehataganj,
Indore.**

Please refer to your application dated 12.12.2014 registered at our I.D.No 50/2014-15, addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the office report dated 03/01/2015 and as desired by you is ready and same is enclosed (one sheet) for your reference.

As per Section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P., Indore Bench) within 30 days of the issue of this order.

ENCL: As above


(RAJESH KUMAR SHARMA)

DEPUTY REGISTRAR

**STATE PUBLIC INFORMATION OFFICER,
HIGH COURT OF M.P.
BENCH AT INDORE.**

As per required information by DR(J)/
SPIO detailed report is as under :-

(a) Total Pendency as on 54902
30/11/2014

(b) Yearwise Disposal of cases
during Last Nine Years

Year	Disposal
2005	26175
2006	30386
2007	27571
2008	31258
2009	29857
2010	31157
2011	30369
2012	31142
2013	34140

Note: Information available from year 2005.

KR
SW 29/12/14.

s.p.

29/12/14

DY.REG.(A)

3/1/15

Reg. 1/A

Final.
3.1.15

Deputy Reg. Jud. (Mr. Sharma)

